POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
KEMROCK INDUSTRIES AND EXPORTS LIMITED

Registered Office: Village Asoj, Vadodara-Halol Express Way, Tal. Waghodia, Dist. Vadodara - 391510, Gujarat, India.
Telephone: +91 2668 666200; Facsimile: +91 2668 666400

This Post Offer Public Announcement ("Post Offer PA") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), for and on behalf of RPM International Inc. ("Acquirer"), pursuant to, and in accordance with Regulation 10 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations").

This Post Offer PA is in continuation of, and should be read in conjunction with, the Public Announcement ("PA") issued on May 13, 2011, the Corrigendum to the Public Announcement ("Corrigendum") issued on August 9, 2011 and the Letter of Offer dated August 8, 2011 ("Letter of Offer") dispatched to the Shareholders on behalf of the Acquirer, whereby the Acquirer had made an open offer ("Offer") to acquire 37,38,440 fully paid-up equity shares having a face value of Rs.10 (Rupees Ten Only) each representing 21.43% of the Diluted Equity Capital of Kemrock Industries and Exports Limited ("Target Company") at a price of Rs. 539.0 (Rupees Five Hundred and Thirty Nine Only) per Share, payable in cash.

The details subsequent to the completion of the above-mentioned Offer are set forth below:

1. Name of the Target Company : Kemrock Industries and Exports Limited
2. Name of the Acquirer : RPM International Inc. (Principal Executive Office: 2628 Pearl Road, Medina, Ohio 44256. Telephone: +1 330 273 5090; Facsimile: +1 330 225 8743)
3. Name of the Manager to the Offer : Kotak Mahindra Capital Company Limited
4. Name of the Registrar to the Offer : Link Intime India Private Limited
5. Other Details
   a. Date of opening of the Offer : August 16, 2011
   b. Date of closure of the Offer : September 5, 2011
6. Details of the acquisition :

No.	Item	Proposed in the Letter of Offer		Actual	
a.	Offer Price	Rs.539.0 per Share		Rs.539.0 per Share	
b.	Shareholding of the Acquirer (No. & %) before the PA	25,15,266 (14.421%#)		25,15,266 (14.421%#)	
c.	Shares acquired by way of SPA or market purchases triggering the Offer (No. & %)	1,000 (0.006%#)		1,000 (0.006%#)	
d.	Shares acquired in the Offer (No. & %)	37,38,440 (21.43%#)		8,69,328 (4.98%#)	
e.	Size of the Offer (No. of Shares multiplied by Offer Price per Share)	Rs. 2,01,50,19,160.0		Rs. 46,85,67,792.0	
f.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	6,69,732 (3.84%#)		6,69,732 (3.84%#)	
g.	Shares sold by way of market sales	Nil		Nil	
h.	Post Offer shareholding of Acquirer (No. & %) (b + c + d + f - g)	69,24,438 (39.70%#)		40,55,326 (23.25%#)	
i.	Pre & Post Offer shareholding of public Shareholders (other than the parties to the SPA) (No. & %)	Pre Offer	Post Offer	Pre Offer	Post
		92,44,324 (55.116%*)	55,05,884 (31.57%#)	92,44,324 (55.116%*)	83,74,996 (48.02%#)

* Percentage shareholding calculated based on the paid-up equity share capital of the Target Company as on May 13, 2011.

\# Percentage shareholding calculated based on the Diluted Equity Capital.

7. The total valid Shares tendered under the Offer were 8,69,328 and the total Shares accepted under the Offer are 8,69,328 amounting to an acceptance ratio of 100%.
8. Instructions will be issued to the escrow bank (i.e., Kotak Mahindra Bank Limited) to release the balance funds lying in the Escrow Account.
9. Link Intime India Private Limited, the Registrar to the Offer, has confirmed to us, through its letter dated September 16, 2011, that the payments for Shares validly tendered and accepted under the Offer have been dispatched to all the Shareholders whose Shares have been accepted under the Offer. Shares tendered pursuant to invalid tenders have also been returned to the respective Shareholders and rejection has been communicated to such Shareholders.
10. All investor queries / complaints received have been responded to appropriately.
11. The Shares acquired in the Offer are in the process of being transferred to the Acquirer. Pursuant to the completion of the process of transfer of Shares to the Acquirer under the Offer, the 1,000 Shares held by the Selling Shareholder will be transferred to the Acquirer under the SPA.

This Post Offer PA should be read in conjunction with the PA, the Corrigendum and the Letter of Offer. Terms used but not defined in this Post Offer PA shall have the meaning assigned to such terms in the PA, the Corrigendum and / or Letter of Offer.

The Acquirer and its board of directors accept full responsibility for the information contained in this Post Offer PA (other than any information in respect of the Target Company) and also accept responsibility for the obligations of the Acquirer as set out in the SEBI (SAST) Regulations.

This Post Offer PA is expected to be available on the SEBI website at **http://www.sebi.gov.in.**

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak® Investment Banking

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Dated: September 19, 2011
Place: Ohio

Size: 26 x 12 cms